

phone Operators on day duty are given lunch/tea break of one hours. The total number of hours of duty put in by each Telephone Operator comes to about 170 hours during a month. The total number of hours of duty put in by others who are not normally put on shift duty, comes to about 157 hours in a month. No extra remuneration is paid to the Telephone Operators for the additional duty of 13 hours in a month.

The Telephone Operators have not submitted any representation regarding the extra hours of duty they have to perform as compared to other categories of staff. However, in September, 1978, the Telephone Operators wanted the weekly roster, instead of monthly roster, to be restored. They also wanted that they should be treated at par with Telephone Operators in other Government Hospitals. The Principal, Lady Harding Medical College has been asked to consider these requests and make the best arrangements possible.

The building for housing a new Telephone Exchange in Smt. Sucheta Kripalani Hospital is under construction. There are 4 Telephone Operators in the Kalawati Saran Children's Hospital and with the installation of the new Telephone Exchange, the pooled services of 9 Telephone Operators (5 from Lady Harding Medical College & Smt. Sucheta Kripalani Hospital and 4 from Kalawati Saran Children's Hospital), it is hoped, would provide the desired relief.

Termination of Services of Khalasis

4593. SHRI MOTILAL HASDA: Will the Minister of RAILWAYS be pleased to state:

(a) total number of Khalasis under Dist. Signal and Telecommunication Engineer/Works Tambaram, Podanur, Remodelling Madras Egmore and

Microwave unit Perambur whose services have been terminated for medical unfitness under Group BI:

(b) how many of them were found fit in lower medical category viz. BII and CI;

(c) total number of vacancies in S & T Shops Perambur and Podanur and in other units under the control of CSTE/CON/Madras for which medical group BII and CI is sufficient; and

(d) what are the reasons for terminating the services of these medically unfit in BI while Vacancies are available for accommodating those fit in BII and CI as per Boards Directions E(NG)II 71 CL 84 of 15-12-72 and even No. dated 10-5-73?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) 32.

(b) 18.

(c) 12.

(d). In terms of the directives contained in Board's letters of 13-12-72 and 10-5-73, casual labour, who were found medically unfit in BI have been accommodated in alternative category to the extent possible.

Medical Examination of Khalasis

4594. SHRI MOTILAL HASDA: Will the Minister of RAILWAYS be pleased to state:

(a) how many ELR/Khalasis are under the control of CSTE/CON/MAS;

(b) how many of them were sent for Medical Examination on the date of appointment;

(c) how many of them were sent for medical examination after some years;

(d) how many of them were found unfit under Medical group BI after serving for some years;

(e) how many of them were retained in services for several years even after they were found medically unfit in BI; and

(f) what are the reasons for not providing them with alternative job for which they are medically fit while large number of vacancies are available on Southern Railway under CSTE/CON/Madras?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) 845.

(b) 378.

(c) 464.

(d) 12.

(e) 12.

(f) Does not arise.

**Government Medical Store Depot,
Madras**

4595. SHRI THAZHAI M. KARUNANITHI Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that Government Medical Store Depot, Madras, is covered by the Industrial Disputes Act and Bonus Act;

(b) if so, why no bonus has been awarded to the staff of this Organisation though this is an Industrial establishment and when it will be awarded;

(c) whether it is also a fact that the "productivity linked Bonus" also has not been awarded to them; and

(d) if so, why and when the same will be awarded to them?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI T. ANJIAH): (a) & (b). The Government Medical Store Depot, Madras is covered by the Industrial Disputes Act but it is excluded from the

provisions of the payment of Bonus Act, 1965 by virtue of Section 32(iv) thereof;

(c) & (d). Government Medical Store Depot Workers' Union, Madras has raised a demand for payment of 15 days' wages as production bonus for 1977-78, 1978-79 and 1979-80. The Union has been advised by the Regional Labour Commissioner (Central) Madras to approach the management first and to seek his intervention if no settlement is reached.

**Speed Breakers in South Delhi
Colonies**

4596. SHRI S. M. KRISHNA: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether the planners and builders of the C.P.W.D. failed to provide any speed breakers on the road, linking Rao Tula Ram Marg with the Outer Ring Road, passing through Shantiniketan, South Moti Bagh, Nanakpura and Anand Niketan colonies in the Capital;

(b) whether he is aware that during the peak hours the density of vehicular traffic particularly the school buses is so high that it is hazardous to cross the road and it is a source of constant danger for the children living in these colonies; and

(c) if so, the Government's reaction thereon?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT: (SHRI BUTA SINGH):

(a) to (c). Presumably the Member is referring to the peripheral road connecting Rao Tula Ram Marg with Ring Road. As a matter of policy, speed breakers are not provided on major roads as they restrict the free flow of traffic and cause damage to vehicles. Other precautions such as caution boards etc. are, however, provided at such vulnerable locations. In view of the increased traffic, the